GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA UNSTARRED QUESTION NO. 2465

ANSWERED ON- 17/12/2024

'Faulty application of Income Tax Act'

2465. Shri Sadanand Mhalu Shet Tanavade:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has received complaints regarding the improper application of Section 5A of the Income Tax Act, which deals with income attribution under Goa's Portuguese Civil Code, during the processing of income tax returns, if so, the steps taken to address this issue; and
- (b) the measures being implemented to ensure the accurate application of Section 5A by Central Processing Centre officials during the processing of returns filed by taxpayers in Goa?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) & (b) Yes sir. Applications in the form of Rectifications, CPGRAM and e-Nivaran, etc have been received on account of demand raised by Central Processing Centre on issues pertaining to application of section 5A of the Income-tax Act, 1961 at the time of processing of Income Tax Returns. Rectifications have been carried out in these cases to settle grievance of the assessees. Regular quality check meetings are held to evaluate the functioning of processing/Business rules and corrective fixes are made wherever considered necessary.
